- (a) whether it is a fact that 25 Jan Aushadhi Stores have been sanctioned for Telangana; and
- (b) if so, the details thereof including the locations where they are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Government proposes to open as many Jan Aushadhi Stores as possible in various parts of the country with the co-operation of State Governments, NGOs/Charitable Societies/Institutions/Self-Help Groups experienced in welfare activities and unemployed Pharmacists/Doctors/Registered Medical Practitioners, etc. For this, Expression of interests are invited through open advertisement from time to time from interested parties for opening of Jan Aushadhi Stores. It is proposed to open stores in Telangana simultaneously with other States. Therefore, Expression of Interest (EOI) was invited through open advertisement on 12.06.2015. So far only following four proposals/offers have been received from Telangana for opening of Jan Aushadhi Stores.

Status of Applications received from Telangana State

S1. No.	Name of the Applicant	Place	Status
1.	Naveena Samskarika Kala	Bowenpally,	Called for required
	Kendram (NSKK)	Secunderabad	documents
2	Mr. Syed Afzal	Warangal	In-principle approval
			given along with the
			copy of the agree-
			ment
3.	Sparsh Society	Mahabubnagar	Called for required
			documents
4.	Mr. Krishna R. Gadipalli	Musheerabad	Under Scrutiny

The Government would like to open Jan Aushadhi Stores in all the Districts Government Hospitals and Medical Colleges in Telangana, if such a proposal is received from the State Government.

Revival of Ramagundam Fertilizer Plant

2127. SHRI DEVENDER GOUD T: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the status of revival of Ramagundam Fertilizer Plant in Telangana by Engineers India Ltd. (EIL);
- (b) whether it is a fact that due to fall in the value of dollar, the estimated cost for revival has gone up from ₹ 4,694 crores to ₹ 5,250 crores;
- (c) if so, how the struggling EIL is planning to pool the revised resources for this plant; and
- (d) who is taking the remaining share of 37 per cent and the status of the financial position and contribution so far made?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) Ramagundam Unit of Fertilizer Corporation of India Ltd. (FCIL) is being revived by consortium of Public Sector Undertakings (PSUs), namely, National Fertilizers Limited (NFL), Engineers India Ltd. (EIL) and Fertilizer Corporation of India Limited (FCIL). The status of Fertilizer Plant in Telangana is as follows:

- Financial due diligence completed on 23.09.2013.
- Bids were invited for Ammonia and Urea Technology Suppliers.
- JV Agreement was signed amongst EIL, NFL and FCIL on 14.01.2015.
- Joint Venture Company in the name of 'Ramagundam Fertilizers and Chemicals Limited' (RFCL) has been incorporated on 17.02.2015.
- Detailed feasibility report has been completed on 22.06.2015.
- The licensed technology evaluation has been completed.
- Overall Plot Plan has been finalized.
- Engineering, Procurement and Construction Management (EPCM) contract to EIL has been signed by RFCL on 09.06.2015.
- Pre-project activities started at site.
- (b) and (c) Yes Sir, the cost of the project is increased to ₹ 5,250 crores. RFCL shall have 75:25 debt equity ratio whereby 25% equity shall be pooled by NFL, EIL and FCIL and other investors. Both NFL and EIL as per the power of their respective Boards are well within the limit of investment out of their respective reserves.

The remaining 37% share is likely to come from Telangana State Government, technology suppliers and strategic investors which shall happen in due course of time.

Smuggling and diversion of urea/fertilizers

2128. SHRI RAM KUMAR KASHYAP: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether about 10-15 per cent of urea is diverted for non-agricultural purposes and urea and other fertilizers are smuggled to Nepal, Bangladesh and other neighbouring countries;
- if so, details of measures taken to curb diversion and smuggling of fertilizers to neighbouring countries;
- (c) the measures taken to maintain strict vigilance on the borders to check smuggling of fertilizers; and
- (d) whether there is any proposal to establish an institutional mechanism in cooperation with State Governments to take notice of smuggling and divergence of fertilizers for non-agricultural purpose and to ensure stringent punishment for those involved in such activities?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) There are reports of alleged diversion of urea and smuggling of fertilizers from some quarters. During the year 2014-15, 18 cases of smuggling and six cases of diversion have been reported by various State Governments. In this regard it is stated that Government of India has declared fertilizer as an essential commodity under the Essential Commodities Act, 1955 (ECA) and notified Fertilizer Control Order (FCO), 1985 and Fertilizer (Movement Control) Order, 1973 under the EC Act. State Governments have been adequately empowered to ensure selling of fertilizers at MRP besides stopping blackmarketing/smuggling of fertilizers. State Governments are empowered to conduct search, make seizures and take punitive action against any person violating provisions of FCO, 1985 and Essential Commodities Act, 1955. In addition, Department of Fertilizers has, from time to time, written to the Chief Secretaries, Ministry of Home Affairs, Central Board of Excise and Customs to activate the enforcement agencies under their jurisdiction to take action in this regard. Further, Department of Fertilizers, through weekly video conference with Department of Agriculture and Cooperation